

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.184/1994

Monday this the 31st day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.V.Gopalan,
Sr.Gangman,
Southern Railway,
Piravom Road. Applicant

By Advocate Mr.P.Sivan Pillai (rep.)

vs.

1. Asst.Engineer,
Southern Railway,
Ernakulam South.
2. Permanent Way Inspector,
Southern Railway,
Kottayam.
3. The Divisional Personnel Officer,
Southern Railway,
Trivandrum-14.
4. K.M.Thomas,
Keyman,
through Permanent Way Inspector,
Kottayam.
5. A.O.Kesavan,
Keyman,
Chingavanam,
through Permanent Way Inspector,
Kottayam.
6. K.C.Divakaran,
Keyman,
Changnacherry,
through Permanent Way Inspector,
Kottayam.

..Respondents

By Advocate Mathews J.Nedumpara

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant challenges Annexure.A2 order by which respondents 4 to 6 were promoted as 'Keyman'. According to applicant, he is senior to them and he should have been appointed in preference to these respondents. When a contention based on seniority is raised, we would expect the seniority list to be placed before us. That has not been done. On insufficient pleadings no relief can be granted. Besides Annexure.A2 is issued by the Permanent Way Inspector who must be somewhere on the lower side of the hierarchy. At least, in the first instance officials should take their grievances to higher authorities in the system instead of rushing to this Tribunal.

2. We dismiss the application without expressing any opinion on the merit and granting leave to applicant to move the higher authorities against Annexure A2 if he has a grievance known to law.

Dated the 31st January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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